

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.286/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of orders dated 14.3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against TANGEDCO in relation thereto.

Petitioner : GMR Warora Energy Limited

Respondent : TANGEDCO

Date of hearing : **19.11.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Vishrov Mukerjee, Advocate, GMRWEL

Record of Proceedings

Learned counsel for the Petitioner prayed for adjournment of the hearing on the ground of non-availability of the arguing counsel in the matter. None appeared on behalf of the Respondent.

2. Accordingly, the matter was adjourned. Petition shall be listed in due course for which separate notice shall be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Law)

